

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
STARRED QUESTION NO.330
TO BE ANSWERED ON 31ST MARCH, 2023

PROCUREMENT OF RICE BY FCI

330 SHRI MASTHAN RAO BEEDA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the status of procurement of rice by Food Corporation of India (FCI) from Andhra Pradesh in Financial Year 2022-23;
- (b) whether there is any plan to increase the procurement from Andhra Pradesh; and
- (c) if so, the details of the quantum likely to be increased and if not, the reasons therefor?

A N S W E R
MINISTER OF COMMERCE & INDUSTRY, CONSUMER AFFAIRS, FOOD & PUBLIC
DISTRIBUTION AND TEXTILES
(SHRI PIYUSH GOYAL)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE STARRED QUESTION NO. *330 FOR ANSWER ON 31.03.2023 IN THE RAJYA SABHA

(a): Andhra Pradesh is a Decentralized Procurement (DCP) State, wherein procurement of paddy and the resultant rice is undertaken by State Government through its agencies. The total rice procured under Central Pool from Andhra Pradesh in Financial Year 2022-23 is as under:

FY 2022-23	KMS 2021-22	KMS 2022-23 (upto 26.03.2023)	Total
Rice procured (in LMT)	23.30	18.09	41.39

Only the surplus rice, after meeting requirement of State under National Food Security Act (NFSA) & Other Welfare Schemes (OWS), is delivered to Food Corporation of India (FCI). The surplus rice delivered to Food Corporation of India (FCI) from Andhra Pradesh in Financial Year 2022-23 is as under:-

FY 2022-23	KMS 2021-22	KMS 2022-23 (upto 26.03.2023)	Total
Rice Procured (in LMT)	4.20	5.56	9.76

(b) and (c): There exists a transparent and uniform policy for procurement of paddy by Government Agencies across the country including Andhra Pradesh. State Government agencies and Food Corporation of India (FCI) purchase paddy within the stipulated period with prescribed Fair Average Quality (FAQ) specification at Minimum Support Price (MSP) for Central Pool. However, if any producer/farmer get better price in comparison to MSP, he/she is free to sell his/her produce in open market.

In the Memorandum of Understanding (MoU) signed between Government of India and State Governments, a clause stipulates that –

“If the stocks of the Rice procured by the State Government exceeds its allocation under TPDS and Other Welfare Schemes, such excess stocks shall be handed over to FCI by the State Government. However, FCI shall have the option to specify whether such excess rice that would be handed over to FCI for Central Pool by the State Government shall be in the form of raw rice or Parboiled rice to meet overall consumption requirement of the country under TPDS, OWS and type of rice milled in the State. In the event of the total quantity of Custom Milled Rice falling short of the total allocation made by the Government of India for meeting the requirement of Targeted Public Distribution System and Other Welfare Schemes, the Government of India through Food Corporation of India will meet deficit as per the existing arrangements.”
